

Ratified

Minutes of Meeting No.04/13 scheduled on 15.05.2012 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 04/13 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 15.05.2012 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321 Extn.	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:26.06.2012
	Decision : The Committee noted that RA, Bangalore has not replied to this office letter dated 05.03.2012 and decided to issue a DO reminder from DDG to clarify the details of both advance authorizations to process the case further. The case is to be re-listed on 26.06.2012.			

2	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES P.LTD.,	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date:26.06.2012
	Decision : The Committee noted the reply received from Dept of Defence Production vide OM No.803/2011/D(EPC) dated 16.4.2012 and decided to send a copy to PC-IV for examination and comments. The case is to be re-listed on 26.06.2012.			

3	Case No.:18/15/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00225/AM11/	RLA File :04/24/040/00061/AM11/	Lic.No/Date:0410114584 15.06.2010	Defer Date:26.06.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 26.06.2012.			

	Case No.:32/31/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred

4	HQ File :01/80/050/00510/AM11/	RLA File :06/24/040/00028/AM11/	Lic.No/Date:0610018929 30.08.2010	Defer Date:26.06.2012
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Decision : The Committee noted the reply received from Dept of Defence Production vide OM No.803/2011/D(EPC) dated 16.4.2012 and decided to send a copy to PC-IV for examination and comments. The case is to be re-listed on 26.06.2012.

Case No.:26/40/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Approved
HQ File :01/80/050/00876/AM11/	RLA File :09/24/040/00553/AM11/	Lic.No/Date:0910045827 07.03.2011	

Decision : Based on the written comments of DHI received vide their UO Note No.3(42)/2010-TSW(B)/Vol.-15 dated 15.05.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Export Product : 2 x 150 MW STG, HE, HP 803 Bowl Mills (10 Nos) (wt: 562 MT per unit) for OPG Gujarat

2. Inputs

Sl. No.	Item	Quantity in MT including (%) wastage) per set
	For Steam Turbine	
8	AS Rounds	10.37 (5%)
33	CS Pipes	7.65 (2%)
34	CS Plates	35.02 (5%)
127	SQ Wire	39.39 (1%)
128	SS Flats	20.43 (258%)
129	SS Pipes	7.65 (2%)
130	SS Rounds	1.76 (5%)
131	SS Strips	0.153 (2%)
	For Heat Exchanger	
203	CS Pipes	4.81 (2%)
204	CS Plates	30.11 (6%)
209	SS Pipes	0.208 (2%)
	For generator	
176	I beam profile	1.98 (2%)
67	Scraper fin profile	0.1 (2%)
68	Silver Bearing Copper Strip	7.86 (1%)

3. Sl. No. 165, 168, 169, 173 to 175, 179 to 181, 184 to 186, 190 and 191 are insulating materials and allowed at 2% of FOB value of the Generator.

4. Rest of the inputs are components to be allowed under net to net basis.

5. Bowl Mills – to be allowed on net to net basis.

The RLA may take necessary action accordingly.

Case No.:28/40/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
HQ File :01/80/050/00878/AM11/	RLA File :05/23/040/00348/AM11/		

		Lic.No/Date:0510285314 08.03.2011	Defer Date:26.06.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 26.06.2012.			

7	Case No.:2/6/80-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00079/AM12/	RLA File :07/21/040/00953/AM11/	Lic.No/Date:0710078147 21.03.2011	Defer Date:26.06.2012
	Decision : The Committee noted that the comments called for from MIT are yet to be received and decided to send reminder to them for furnish their comments. The case is to be re-listed on 26.06.2012.			

8	Case No.:29/3/80-ALC2/2011	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Approved
	HQ File :01/80/050/00034/AM12/	RLA File :05/24/040/00011/AM12/	Lic.No/Date:0510288857 27.04.2011	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on net-to-net basis. The RLA may take necessary action accordingly.			

9	Case No.:29/6/80-ALC2/2011	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00106/AM12/	RLA File :03/95/040/00177/AM12/	Lic.No/Date:0310634527 06.06.2011	Defer Date:26.06.2012
	Decision : The Committee noted that a reminder letter issued to the firm on 09.05.2012 and decided to await reply from the firm. The case is to be re-listed on 26.06.2012.			

10	Case No.:26/9/80-ALC2/2011	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00194/AM12/	RLA File :05/23/040/00132/AM12/	Lic.No/Date:0510296453 13.07.2011	Defer Date:26.06.2012
	Decision : The Committee noted that the comments called for from MIT are yet to be received and decided to send reminder to them for furnish their comments. The case is to be re-listed on 26.06.2012.			

11	Case No.:1/18/80-ALC2/2011	Party Name:ASAHITEC STENCILS P.LTD.,	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Approved
	HQ File :01/80/050/00355/AM12/	RLA File :04/24/040/00183/AM12/	Lic.No/Date:0410128353 21.09.2011	
	Decision : Based on the written comments of DC(MSME) received vide their UO Note No. 30(96) 2011-ME dated 09.04.2012, the Committee decided to ratify the norms on net to net basis with accountability clause. However, Sl. No.8, Epoxy AB Glue to be allowed as applied for. The RLA may take necessary action accordingly.			

12	Case No.:14/18/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00368/AM12/	RLA File :04/24/040/00146/AM12/	Lic.No/Date:0410128602 27.09.2011	Defer Date:26.06.2012
Decision : The Committee noted that the firm has not replied vide this office letter dated 10.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 26.06.2012.				

13	Case No.:3/18/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00357/AM12/	RLA File :04/24/040/00095/AM12/	Lic.No/Date:0410129108 11.10.2011	Defer Date:26.06.2012
Decision : The Committee noted that the firm has not replied vide this office letter dated 10.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 26.06.2012.				

14	Case No.:9/18/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00363/AM12/	RLA File :05/24/040/00251/AM12/	Lic.No/Date:0510305773 18.10.2011	Defer Date:26.06.2012
Decision : The Committee noted that a copy of firms reply dated 23.03.2012 has been sent to Sh. S.S. Bose, DO, DIPP on 09.05.2012 for examination and comments. The case is to be re-listed on 26.06.2012.				

15	Case No.:8/18/80-ALC2/2011	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Approved
	HQ File :01/80/050/00362/AM12/	RLA File :05/24/040/00249/AM12/	Lic.No/Date:0510306346 21.10.2011	
Decision : As per written comments of DHI received vide letter dated 17.4.2012, the Committee decided to ratify the subject authorization on repeat basis as per comments of Authorization No.510258405 dated 12.2.2010 and allow 100% wastage per kg of Flat Steel Key. RLA may take necessary action accordingly.				

16	Case No.:6/21/80-ALC2/2011	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00426/AM12/	RLA File :07/24/040/00296/AM12/	Lic.No/Date:0710083749 04.11.2011	Defer Date:26.06.2012
Decision : The Committee noted that the comments called for from MIT are yet to be received and decided to remind them to expediting their comments. The case is to be re-listed on 26.06.2012.				

	Case No.:4/18/80-ALC2/2011	Party Name:COMAU INDIA PLTD,	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00358/AM12/	RLA File :31/82/040/00187/AM12/		

17			Lic.No/Date:3110051335 08.11.2011	Defer Date:26.06.2012
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Decision : The Committee noted that the firm reply dated 19.04.2012 is incomplete and the firm did not furnish description of all items with justification. Therefore the Committee decided to ask the firm to appear in Personal Hearing (PH) on 26.06.2012 alongwith details of inputs with description /specification and justification for import of item 62 – Robots. The case is to be re-listed on 26.06.2012.

18	Case No.:8/21/80-ALC2/2011	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:4/80- ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00428/AM12/	RLA File :07/24/040/00331/AM12/	Lic.No/Date:0710084167 22.11.2011	Defer Date:26.06.2012
Decision : The Committee noted that reminder has been issued to the firm on 09.05.2012 and decided to await the firms reply. The case is to be re-listed on 26.06.2012.				

19	Case No.:15/25/80-ALC2/2011	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:4/80- ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00494/AM12/	RLA File :07/24/040/00346/AM12/	Lic.No/Date:0710084374 02.12.2011	Defer Date:26.06.2012
Decision : The Committee noted that reminder has been issued to the firm on 09.05.2012 and decided to await the firms reply. The case is to be re-listed on 26.06.2012.				

20	Case No.:16/25/80-ALC2/2011	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:4/80- ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00495/AM12/	RLA File :34/24/040/00186/AM12/	Lic.No/Date:3410032547 14.12.2011	Defer Date:26.06.2012
Decision : The Committee noted that the comments called for from the C&PC are yet to be received and case is under examination with C&PC. The Committee, therefore decided to remind them for expediting their comments. The case is to be re-listed on 26.06.2012.				

21	Case No.:27/45/81-ALC2/2011	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:4/80- ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/81/050/00443/AM12/	RLA File :07/24/040/00367/AM12/	Lic.No/Date:0710084702 15.12.2011	Defer Date:26.06.2012
Decision : The Committee noted that the case has been transferred from DES-II section (NC-II) and that the firm's application has been sent to DHI on 22.03.2012. However, the Committee decided to send a copy of firm application to MSME for examination and comments, as the case pertains to them. The case is to be re-listed on 26.06.2012.				

22	Case No.:31/25/80-ALC2/2011	Party Name:DAYCO VIKAS POWER TRANSMISSION PVT. LTD.	Meet No/Date:4/80- ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00510/AM12/	RLA File :05/23/040/00348/AM12/	Lic.No/Date:0510311317 15.12.2011	Defer Date:26.06.2012
Decision : The Committee noted that a copy of firms reply dated 27.03.2012 has been sent to DHI on 09.05.2012 for examination and comments. The case is to be re-listed on 26.06.2012.				

	Case No.:4/25/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80- ALC2/2012	Status: Approved
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23			15.05.2012	
	HQ File :01/80/050/00483/AM12/	RLA File :07/24/040/00364/AM12/	Lic.No/Date:0710084747 16.12.2011	
Decision : Based on the written comments of DIT received vide their UO Note No.17(21)/2012-IPHW dated 02.04.2012, the Committee decided to ratify the norms on net to net basis with accountability clause. The RLA may take necessary action accordingly.				

24	Case No.:34/45/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/81/050/00450/AM12/	RLA File :11/24/040/00042/AM12/	Lic.No/Date:1110026417 20.12.2011	Defer Date:26.06.2012
Decision : The Committee noted that a copy of firm reply dt.13.06.2012 to forward to DIPP for examination and comments. The case is to be re-listed on 26.06.2012.				

25	Case No.:13/25/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00492/AM12/	RLA File :11/24/040/00046/AM12/	Lic.No/Date:1110026418 20.12.2011	Defer Date:26.06.2012
Decision : The Committee noted that the firm has not replied vide this office letter dated 10.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without further notice. The case is to be re-listed on 26.06.2012.				

26	Case No.:14/25/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00493/AM12/	RLA File :11/24/040/00037/AM12/	Lic.No/Date:1110026416 20.12.2011	Defer Date:26.06.2012
Decision : The Committee noted that the firm has not replied vide this office letter dated 10.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without further notice. The case is to be re-listed on 26.06.2012.				

27	Case No.:25/25/80-ALC2/2011	Party Name:WELD FUSE PVT. LTD.	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Approved
	HQ File :01/80/050/00504/AM12/	RLA File :09/24/040/00424/AM12/	Lic.No/Date:0910050303 20.12.2011	
Decision : Based on the written comments of DIPP received vide their UO Note dated 15.05.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net weight of export product to be specified as “40942 Kgs. containing 20294 Kgs. of Galvanised wire” 2. Word “Relevant” to be prefixed with the description of import item at Sl. No. 1 and its quantity to be allowed as applied for i.e. 20948 inclusive of 1% wastage. The RLA may take necessary action accordingly.				

28	Case No.:26/25/80-ALC2/2011	Party Name:GLOBE HI-FABS	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00505/AM12/	RLA File :05/23/040/00358/AM12/	Lic.No/Date:0510311818 20.12.2011	Defer Date:26.06.2012
Decision : The Committee noted that reminder has been issued to the firm on 10.05.2012 and decided to await the firms reply. The case is to be re-listed on 26.06.2012.				

29	Case No.:40/25/80-ALC2/2011	Party Name:VITROMED HEALTHCARE	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00519/AM12/	RLA File :05/24/040/00287/AM12/	Lic.No/Date:0510311874 20.12.2011	Defer Date:26.06.2012
Decision : The Committee noted that the comments called for from the C&PC are yet to be received and case is under examination with C&PC. The Committee, therefore decided to remind them for expediting their comments. The case is to be re-listed on 26.06.2012.				

30	Case No.:3/25/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Approved
	HQ File :01/80/050/00482/AM12/	RLA File :07/24/040/00337/AM12/	Lic.No/Date:0710084945 22.12.2011	
Decision : Based on the written comments of DIT received vide their UO Note No.17(22)/2012-IPHW dated 02.04.2012, the Committee decided to ratify the norms on net to net basis with accountability clause. The RLA may take necessary action accordingly.				

31	Case No.:7/25/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Approved
	HQ File :01/80/050/00486/AM12/	RLA File :52/24/040/00044/AM12/	Lic.No/Date:5210037543 27.12.2011	
Decision : Based on the written comments of DIPP received vide their UO Note dated 15.05.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net weights of 75.6 MT, 7.5 MT & 19.3 MT to be specified with quantities of export products at Sl. No. 1, 2 & 3 respectively. 2. Word 'Relevant' to be prefixed with the description of import items at Sl. No. 1, 2 & 4. 3. Quantity of import item at Sl. No. 1 to be allowed as 15107 Kgs inclusive of 5 % wastage. 4. Quantity of import item at Sl. No. 2 to be allowed as 208 Kgs. inclusive of 2 % wastage. 5. Quantity of import item at Sl. No. 3 to be allowed as 325 Kgs. 6. Quantity of import item at Sl. No. 4 to be allowed as 2016 Kgs. on net to net basis. The RLA may take necessary action accordingly.				

32	Case No.:9/25/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00488/AM12/	RLA File :03/95/040/00690/AM12/	Lic.No/Date:0310673188 28.12.2011	Defer Date:26.06.2012

Decision :As per DIPP UO note dated 15.05.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 26.06.2012: -

1. Quantities of Test Coupons at Sl. No. 4 & 5 of list of import items in nos. and Kgs.
2. Justification for the quantities of Test Coupons.

Case No.: 10/25/80-ALC2/2011	Party Name:GENSER AEROSPACE & INFORMATION TECHNOLOGIES PLTD.	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
HQ File :01/80/050/00489/AM12/	RLA File :07/24/040/00393/AM12/	Lic.No/Date:0710085074 29.12.2011	Defer Date:26.06.2012

Decision : The Committee noted that the firm has replied to this office letter dated 10.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 26.06.2012.

Case No.: 37/25/80-ALC2/2011	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Approved
HQ File :01/80/050/00516/AM12/	RLA File :05/23/040/00368/AM12/	Lic.No/Date:0510312789 29.12.2011	

Decision :Based on the recommendation of DC(MSME) representative present in the meeting, the Committee decided to ratify the norms on repeat basis as per comments in AA Nos. 0510299788 dated 18.08.2011 and 0510299789 dated 18.08.2011, at 1.07 kg/kg content of antimony in antimony concentrate.

The RLA may take necessary action accordingly.

Case No.: 8/25/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
HQ File :01/80/050/00487/AM12/	RLA File :03/95/040/00749/AM12/	Lic.No/Date:0310673619 30.12.2011	Defer Date:26.06.2012

Decision :The Committee noted that a copy of firm's reply dated 30.03.2012 has been sent to DHI on 09.05.2012 and case is under examination with DHI. The case is to be re-listed on 26.06.2012.

Case No.: 6/25/80-ALC2/2011	Party Name:AUROLAB	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
HQ File :01/80/050/00485/AM12/	RLA File :35/24/040/00029/AM12/	Lic.No/Date:3510036982 02.01.2012	Defer Date:26.06.2012

Decision :The Committee noted that the comments called for from C&PC are yet to be received and case is under examination with C&PC. The committee therefore decided to remind them to expediting their comments. The case is to be re-listed on 26.06.2012.

Case No.: 39/25/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Approved
HQ File :01/80/050/00518/AM12/	RLA File :05/23/040/00374/AM12/	Lic.No/Date:0510313236 03.01.2012	

Decision :Based on the written comments of DIPP received vide their UO Note dated 15.05.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net empty weight of 25 MT & 25 MT to be specified with the quantities of export products at Sl. No. 1 & 2 respectively.
2. Word "Relevant" to be prefixed with the description of import items at Sl. Nos. 1 & 5.
3. Quantity of import item at Sl. No. 1 to be allowed as 9800 Kgs. inclusive of 12.8 % wastage after 1/3rd recovery.
4. Quantity of import item at Sl. No. 2 to be allowed as 2 Nos. on net to net basis. However, duty free weight of this item to be allowed as 4518 Kg inclusive of 20.7 % wastage after 20 % recovery.
5. Quantity of import item at Sl. No. 3 to be allowed as 2 Nos. on net to net basis. However, duty free weight of this item to be allowed as 3312 Kg inclusive of 54.9 % wastage after 20 % recovery.
6. Quantity of import item at Sl. No. 4 to be allowed as 2 Nos. on net to net basis. However, duty free weight of this item to be allowed as 2946 Kg inclusive of 54.2 % wastage after 20 % recovery.
7. Quantity of import item at Sl. No. 5 to be allowed as 18580 Kgs. (24167.6 Mtrs.) on net to net basis as claimed by the applicant.

The RLA may take necessary action accordingly.

Case No.:22/25/80-ALC2/2011	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:4/80- ALC2/2012 15.05.2012	Status: Approved
HQ File :01/80/050/00501/AM12/	RLA File :06/24/040/00055/AM12/	Lic.No/Date:0610025438 10.01.2012	

Decision :Based on the written comments of C&PC received vide their OM No.46011/169/2004-PC-II dated 09.04.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be exported	Quantity
1. For 1 kg weight of Parts/Components of Polypropylene Impact Co-polymer	1 No.
(i) Polypropylene Impact Co-polymer	1.03 kg
(ii) Master Batch/ Color Concentrate	0.02 kg
2. For 1 kg Weight of Parts/ Components of Polyamide 66 Resin	
(i) Polyamide 66 Resin	1.03 kg
(ii) Master Batch. Color Concentrate	0.02 kg
3. M6 Screw	Net to Net

The RLA may take necessary action accordingly.

Case No.:19/25/80-ALC2/2011	Party Name:CANALAIR AIR SOLUTIONS PRIVATE LIMITED,	Meet No/Date:4/80- ALC2/2012 15.05.2012	Status: Deferred
HQ File :01/80/050/00498/AM12/	RLA File :32/21/040/00113/AM12/	Lic.No/Date:3210052122 11.01.2012	Defer Date:26.06.2012

Decision :As per DIPP UO note dated 15.05.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 26.06.2012: -

1. Details of manufacturing activities/operations involved
2. Information in respect of Sl. No.11 of Standard Deficiency Format for import item at Sl. No.1. For net weight of components to be manufactured from this import item, details of components with net weights thereof may be indicated

3. Detailed calculations for the quantity of import item at Sl. No. 2 supported by the length and number of tubes in the export product namely, Automatic Rotary Filter.

40	Case No.:18/25/80-ALC2/2011	Party Name:DELKOR TECHNIK INDIA P.LTD.	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00497/AM12/	RLA File :07/24/040/00409/AM12/	Lic.No/Date:0710085428 12.01.2012	Defer Date:26.06.2012
Decision : The Committee noted that DL has been issued to the firm on 10.05.2012 and decided to await reply of the firm. The case is to be re-listed on 26.06.2012.				

41	Case No.:35/25/80-ALC2/2011	Party Name:OM METALS INFRAPROJECTS LTD.,	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00514/AM12/	RLA File :05/24/040/00353/AM12/	Lic.No/Date:0510314332 12.01.2012	Defer Date:26.06.2012
Decision : The Committee noted that a copy of reply dated 24.04.2012 has been sent to DHI on 09.05.2012 and case is under examination with DHI. The case is to be re-listed on 26.06.2012.				

42	Case No.:3/51/81-ALC2/2011	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/81/050/00490/AM12/	RLA File :31/83/040/00206/AM12/	Lic.No/Date:3110052368 13.01.2012	Defer Date:26.06.2012
Decision : The Committee noted that case has been transfer from DES-II Section (NC-II) and a copy of firm's application has been forwarded to DHI for examination and comments. The case is to be re-listed on 26.06.2012.				

43	Case No.:1/25/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00480/AM12/	RLA File :03/94/040/00914/AM12/	Lic.No/Date:0310679315 31.01.2012	Defer Date:26.06.2012
Decision : The Committee noted that the firm has not replied this office letter dated 10.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 26.06.2012.				

44	Case No.:41/25/80-ALC2/2011	Party Name:ZIEMANN INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00520/AM12/	RLA File :31/83/040/00221/AM12/	Lic.No/Date:3110052821 07.02.2012	Defer Date:26.06.2012
Decision : The Committee noted that the firm has not replied this office letter dated 10.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 26.06.2012.				

	Case No.:42/25/80-ALC2/2011	Party Name:TEMA INDIA LIMITED	Meet No/Date:4/80-ALC2/2012	Status: Deferred
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45	HQ File :01/80/050/00521/AM12/	RLA File :03/95/040/00930/AM12/	15.05.2012 Lic.No/Date:0310680916 08.02.2012	Defer Date:26.06.2012
	Decision : The Committee noted that the firm has not replied this office letter dated 09.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 26.06.2012.			
46	Case No.:43/25/80-ALC2/2011	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00522/AM12/	RLA File :31/83/040/00218/AM12/	Lic.No/Date:3110052856 08.02.2012	Defer Date:26.06.2012
Decision : The Committee noted that RA has not replied this office letter dated 09.05.2012 and decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.06.2012.				
47	Case No.:8/1/80-ALC2/2012	Party Name:SAGE METALS LTD.	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00590/AM12/	RLA File :05/24/040/00396/AM12/	Lic.No/Date:0510317514 13.02.2012	Defer Date:26.06.2012
Decision : The Committee noted that RA has not replied this office letter dated 09.05.2012 and decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.06.2012.				
48	Case No.:7/1/80-ALC2/2012	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Approved
	HQ File :01/80/050/00589/AM12/	RLA File :05/23/040/00437/AM12/	Lic.No/Date:0510317713 14.02.2012	
Decision : Based on the written comments of DC(MSME) received vide their UO Note No.30(162)2011-ME dated 02.05.2012, the Committee decided to ratify the norms at 1.07 Kg/Kg content of antimony in antimony concentrate, on repeat basis as per comments in AA Nos. 0510299788 dated 18.08.2011 and 0510299789 dated 18.08.2011.				
The RLA may take necessary action accordingly.				
49	Case No.:1/1/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:4/80-ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00583/AM12/	RLA File :31/82/040/00406/AM12/	Lic.No/Date:3110053404 15.03.2012	Defer Date:26.06.2012
Decision : The Committee noted that the comments called for from MIT are yet to be received and the case is under examination with MIT. The Committee decided to remind them to expedite their comments. The case is to be re-listed on 26.06.2012.				
	Case No.:2/1/80-ALC2/2012			Status:

50		Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:4/80- ALC2/2012 15.05.2012	Deferred
	HQ File :01/80/050/00584/AM12/	RLA File :31/82/040/00385/AM12/	Lic.No/Date:3110053407 15.03.2012	Defer Date:26.06.2012
Decision : The Committee noted that the comments called for from DIT are yet to be received and the case is under examination with DIT. The Committee decided to remind them to expedite their comments. The case is to be re-listed on 26.06.2012.				

51	Case No.:3/1/80-ALC2/2012	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:4/80- ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00585/AM12/	RLA File :03/95/040/01039/AM12/	Lic.No/Date:0310686540 15.03.2012	Defer Date:26.06.2012
Decision : The Committee noted that the firm has not replied to this office letter dated 09.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 26.06.2012.				

52	Case No.:4/1/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:4/80- ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00586/AM12/	RLA File :31/82/040/00395/AM12/	Lic.No/Date:3110053419 19.03.2012	Defer Date:26.06.2012
Decision : The Committee noted that the comments called for from MIT are yet to be received and the case is under examination with DIT. The Committee decided to remind them to expedite their comments. The case is to be re-listed on 26.06.2012.				

53	Case No.:5/1/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:4/80- ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00587/AM12/	RLA File :31/82/040/00393/AM12/	Lic.No/Date:3110053435 20.03.2012	Defer Date:26.06.2012
Decision : The Committee noted that the comments called for from MIT are yet to be received and the case is under examination with MIT. The Committee decided to remind them to expedite their comments. The case is to be re-listed on 26.06.2012.				

54	Case No.:6/1/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:4/80- ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00588/AM12/	RLA File :31/82/040/00410/AM12/	Lic.No/Date:3110053447 21.03.2012	Defer Date:26.06.2012
Decision : The Committee noted that the comments called for from MIT are yet to be received and the case is under examination with MIT. The Committee decided to remind them to expedite their comments. The case is to be re-listed on 26.06.2012.				

	Case No.:9/1/80-ALC2/2012	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:4/80- ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00591/AM12/	RLA File :03/95/040/01065/AM12/		

55			Lic.No/Date:0310687321 21.03.2012	Defer Date:26.06.2012
Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 26.06.2012: -				
1. Information in respect of Sl.No.3, 4, 5 & 11 of the Standard Deficiency Format.				

56	Case No.:10/1/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:4/80- ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00592/AM12/	RLA File :31/82/040/00401/AM12/	Lic.No/Date:3110053492 26.03.2012	Defer Date:26.06.2012
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.06.2012.				

57	Case No.:1/4/80-ALC2/2012	Party Name:NEON INNOVATIVE PVT. LTD.	Meet No/Date:4/80- ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00054/AM13/	RLA File :03/95/040/00049/AM13/	Lic.No/Date:0310691652 23.04.2012	Defer Date:
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.06.2012.				

58	Case No.:2/4/80-ALC2/2012	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:4/80- ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00055/AM13/	RLA File :03/95/040/00018/AM13/	Lic.No/Date:0310691668 23.04.2012	Defer Date:
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.06.2012.				

59	Case No.:3/4/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:4/80- ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00056/AM13/	RLA File :03/95/040/00019/AM13/	Lic.No/Date:0310691949 24.04.2012	Defer Date:
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.06.2012.				

60	Case No.:4/4/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:4/80- ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00057/AM13/	RLA File :03/95/040/00015/AM13/	Lic.No/Date:0310691954 24.04.2012	Defer Date:
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and				

	submission of comments. The case may be re-listed on 26.06.2012.
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61	Case No.:5/4/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:4/80- ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00058/AM13/	RLA File :03/95/040/00017/AM13/	Lic.No/Date:0310691960 24.04.2012	Defer Date:
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.06.2012.			

62	Case No.:6/4/80-ALC2/2012	Party Name:FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:4/80- ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00059/AM13/	RLA File :31/83/040/00012/AM13/	Lic.No/Date:3110053907 24.04.2012	Defer Date:
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.06.2012.			

63	Case No.:7/4/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:4/80- ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00060/AM13/	RLA File :03/94/040/01151/AM12/	Lic.No/Date:0310692031 25.04.2012	Defer Date:
	Decision : The Committee noted that the firm's application has been sent to DIPP on 11.05.2012 for examination and comments and case is under examination with DIPP. The case is to be re-listed on 26.06.2012.			

64	Case No.:8/4/80-ALC2/2012	Party Name:UNI VTL ENGINEERING PVT. LTD.	Meet No/Date:4/80- ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00061/AM13/	RLA File :03/95/040/00053/AM13/	Lic.No/Date:0310692316 26.04.2012	Defer Date:
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.06.2012.			

65	Case No.:9/4/80-ALC2/2012	Party Name:GRIND MASTER MACHINES PVT.LTD.,	Meet No/Date:4/80- ALC2/2012 15.05.2012	Status: Deferred
	HQ File :01/80/050/00062/AM13/	RLA File :03/94/040/00067/AM13/	Lic.No/Date:0310692741 30.04.2012	Defer Date:
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.06.2012.			

S.No.06

Case No. A - 09	M/s. Jhagadia Copper Ltd.,	HQ F.No.01/80/162/00542/AM10/DES.I	Lic.No. & Date
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Meeting No.04/13	RA.F.No.34/24/039/00001/AM10	3410024795 dt.29.07.2009
Date: 15.05.2012	Ratification of norms	

The Committee noted that the firm has not attended PH. However, the Committee decided to give a final opportunity to the firm to attend Personal Hearing on 26.06.2012 to explain the details of the case in person. The case is to be re-listed on 26.06.2012.

S.No.07

Case No. A - 14	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/162/00522/AM11/DES.I	Lic.No. & Date
Meeting No.04/13		RA.F.No.03/95/039/00004/AM10	0310541346 dt.12.10.2009
Date: 15.05.2012		Ratification of norms	

Based on the written comments of DHI received vide their UO Note No. 3(3)/11-TSW(B)/146 dated 17.04.2012, the Committee decided to ratify the norms in respect of the subject Annual Advance Authorization as under:-

1. Export Item

Ship Lift Transfer System – 1 set consisting of

1a. Hoists and accessories – 54 set

1b. Platform and accessories – 1 set

1c. Transfer System and accessories – 1 set

1d. Trolley and accessories – 60 set

1e. Control system – 1 set

The total export weight 9838.7 MT (include spares) & the same to be incorporated in the licence.

2. Inputs

Sl. No.	Item No.	Item	Recommendations
1.	1	CS Plate	To be allowed at 1.05 kg/ kg content in the export product
2.	2	Structural Section	To be allowed at 1.02 kg/ kg content in the export product
3.	3	Forged Components	To be allowed under GN4 however, import weight 99 MT to be incorporated in the licence.
4.	11	Pipes	To be allowed at 1.02 kg/ kg content in the export product.
5.	14	Wire Rope	on net to net basis with accountability clause.
6.	18	Paints	To be allowed within 2% of FOB Value of export.
7.	34	Wood	To be allowed at 1.02 kg/ kg content in the export product.
8.	4-10, 12 and 13, 15-17, 19-33, 35-38	Components	To be allowed under GN 4.

The RA may take necessary action accordingly.

S.No.08

Case No. A - 03	M/s. Larson & Toubro Ltd., Mumbai	HQ F.No.01/80/162/00845/AM12/DES.I	Lic.No. & Date 0310643682 dt.21.07.2011
Meeting No.04/13		RA.F.No.03/95/039/00001/AM12	
Date: 15.05.2012		Fixation of norms for annual requirement	

The Committee noted that the letter dated 14.05.2012 received from the firm requesting to allow the submission of information before making the “Shipment” in terms of Para 4.24A(v) of HBP 2009-14 and decided to close the case. The firm may again make an application before making “Shipment” under Para 4.24A(v) of HBP Vol.- I 2009-14.

The RA may take necessary action accordingly.

S.No.09

Case No. A - 16	M/s. VA Tech Escher Wyss Flovel Ltd., Faridabad	HQ F.No.01/80/050/00925/AM12/DES.I	Lic.No. & Date 0510100700 dt.20.02.2007
Meeting No.04/13		RA.F.No.05/24/040/00940/Am07	
Date: 15.05.2012		Fixation of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 26.06.2012.

S.No.10

Case No. A - 17	M/s. VA Tech Escher Wyss Flovel Ltd., Faridabad	HQ F.No.01/80/050/00927/AM12/DES.I	Lic.No. & Date 0510199824 dt.21.02.2007
Meeting No.04/13		RA.F.No.05/24/040/00 /Am07	
Date: 15.05.2012		Fixation of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 26.06.2012.

Sl.No.36

Case No.A/R-161	M/s. Thermax Ltd.,	HQ F.No.01/80/050/01549/AM09/DES-I	Lic.No. & Date 3110036392 dt.11.12.2008
Meeting No.04/13		RA F.No.31/21/040/00295/AM09	
Date: 15.05.2012		Ratification of norms	

Based on the written comments of DHI received vide their UO Note No.3(14)/10-TSW(B) dated 27.04.2012, the Committee decided to allow import item No.5 (file) at 76 MT with 5% wastage as applied by the firm. However, the Committee decided to maintain deletion of import item No. 14 as the firm informed vide their letter dated 06.03.2012 for deleting the same.

The RA may take necessary action accordingly.

S.No.37

Case No.A/R-57	M/s. Thermax Limited	HQ F.No.01/81/050/00310/AM06/DES-I	Lic.No. & Date 3110021206 dt.14.07.2005
Meeting No.04/13		RA F.No.31/24/040/00017/AM06	
Date: 15.05.2012		Revision of norms	

The Committee noted the written comments of DHI received vide their UO Note No.3(14)/10-TSW(B)/179 dated 07.05.2012 and decided to allow Sl. No. 14 at 24 MT of refractory material. However, thickness of

refractory is 400 mm & density is 240 kg/meter cube to be incorporated in the license. The export weight is 671.37 MT to be incorporated in the license.

The RLA may take necessary action accordingly.

S.No.38

Case No.A/R-153	M/s. Thermax	HQ F.No.01/81/162/00480/AM07/ DES-I	Lic.No. & Date
Meeting No.04/13	Ltd.,	RA F.No.31/24/040/00186/AM07	3110026329
Date: 15.05.2012		Ratification of Norms	dt.04.09.2006

As per DHI UO note No.3(14)/10-TSW(B)/178 dated 07.05.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 26.06.2012: -

1. The firm to give break up each item of import, net weight & gross weight of import.

S.No.39

Case No. A/R- 168	M/s. Godrej &	F.No. 01/80/50/ 01741/AM09/DES	Lic.No. & Date
Meeting No.04/13	Boyce Mfg. Co.	RA F.No.03/94/040/00798/AM09	0310497146
Date: 15.05.2012	Ltd., Mumbai	Ratification of norms	dt.10.12.2008

The Committee decided to forward a copy of firms application to DIPP along with firm's reply, as the case pertains to them. The case is to be re-listed on 26.06.2012.

S.No.40

Case No.A/R-01	M/s. Larsen &	HQ F.No.01/80/162/01163/AM09/ DES-I	Lic.No. & Date
Meeting No.04/13	Toubro Limited,	RA F.No.04/21/040/00103/AM12	0410124806
Date: 15.05.2012	Kanchipuram	Request for amendment in description of import item in advance authorization.	dt.10.06.2011

The Committee noted that the firm's request has been sent to DHI for examination and comments and the case is under examination with DHI. However, the Committee also decided to send a copy of firm's request to M/o Steel for examination. The case is to be re-listed on 26.06.2012.

S.No.41

Case No.A/R-04	M/s. Netafim	HQ F.No.01/80/050/00162/AM11/ DES-I	Lic.No. & Date
Meeting No.04/13	Irrigation India	RA F.No.34/24/040/00217/AM09	3410026833
Date: 15.05.2012	Ltd., Mumbai	Ratification of norms	dt.16.04.2010

The Committee noted that the comments called for from C&PC are yet to be received and therefore decided to send reminder to them for expediting their comments. The case is to be re-listed on 26.06.2012.

Sl.No.37

Case No. C- 18	M/s. Pipavav Shipyards	F.No. 01/81/80/162/00612/AM11/DES.I
Meeting No.04/13	Ltd., Amreli	Fixation of input output norms in respect of 100% EOU for the export product " Ship, Cargo Ships, Barges & Vessels for Transport, Factory Ship, Life Boats, Hulls and Vessels falls under Chapter 89 of ITC(HS) – reg.
Date: 15.05.2012		

The Committee noted that the case is under examination with M/o Shipping and therefore decided to issued a DO letter from DDG for their comments. The case is to be re-listed on 26.06.2012.

Sl.No.38

Case No. C – 18	M/s. Bhukanvala	HQ F.No.01/80/162/00056/AM12/DES-I
Meeting No.04/13	Diamond Systems	Request for fixation of Standard Input Output Norms (SION) for the export product "Die Sets and PVC Blister Moulds" in respect of 100% EOU
Date: 15.05.2012	Pvt. Ltd., Navsari	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 26.06.2012.

Sl.No.39

Case No. C – 33	M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00914/AM12/DES-I
Meeting No.04/13		Fixation of Scrap/Wastage norms for the export product “Level Indicator Assembly” in respect of 100% EOU.
Date: 15.05.2012		

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 26.06.2012.

Sl.No.40

Case No. C – 01	M/s. Terumo Penpol Ltd., Trivandrum	HQ F.No.01/80/050/00258/AM12/DES-I
Meeting No.04/13		RA's F. No.53/24/040/00011/AM12
Date: 15.05.2012		Modification of SION as per Para 4.9 of HBP (Vol.-I)

The Committee noted that the firm has not replied to this office letter dated 04.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 26.06.2012.

Sl.No.41

Case No. C – 36	M/s. PTC Industries Ltd.,	HQ F.No.01/80/162/00535/AM11/DES-I
Meeting No.04/13		Clarification on admissibility of DEPB benefit against export product “Hatch” used in Barges is covered under DEPB Sl.No.530B of product code 61 – reg.
Date: 15.05.2012		

Based on comments received from IIT, Kanpur and DIPP comments received vide UO No. 12/9/2011-TSW/21 dated 26.03.2012, the Committee decided that the product “Hatch” is made by “Cold Forging Process”. PC[IV-B] Section may take necessary action accordingly.

Sl.No.42

Case No. C – 02	M/s. LEO Primecomp Pvt. Ltd., Puducherry	HQ F.No.01/80/162/01253/AM12/DES-I
Meeting No.04/13		Request of input output norms for the export product “Automated Teller Machined” in respect of 100% EOU – reg.
Date: 15.05.2012		

As per DIPP UO note dated 15.05.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 26.06.2012: -

1. A copy of Ad-hoc wastage norms fixed by the O/o Development Commissioner, MSEZ along with a copy of Inspection report submitted by MSME-Development Institute, Chennai to Development Commissioner, Madras Special Economic Zone.
